

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AT ERNAKULAM BENCH

O.A.616/93

Date of Decision: 16.7.93

J.K. Bandopathyay .. Applicant

Mr. M.R. Rajendran Nair .. Advocate for applicant

Versus

1. The Director, Central Institute of Fisheries Technology, Cochin-29.
2. Indian Council of Agricultural Research represented by its Secretary, Krishi Bhavan, New Delhi.
3. Union of India, represented by Secretary to Government, Ministry of Agriculture, New Delhi.
4. Scientist in charge, Burla Research Centre of CIFT, Burla. .. RESPONDENTS

Mr. P. Jacob Varghese .. Advocate for respondents

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THE HON'BLE MR.JUSTICE C.SANKARAN NAIR, VICE CHAIRMAN

JUDGMENT

Applicant seeks a declaration that he is entitled to get his pay fixed in the scale Rs. 3000-5000 with effect from 1.7.86 till 30.8.86, and thereafter in the scale Rs.3700-5700. He submits that he is entitled to get the declaration, by reason of the orders in O.A.1742/91, O.A.888/93 and also by reasons of the decision in S.M.Illiyas Vs. ICAR, 1992(1) SLR 60. He may make a suitable representation before the second respondent setting out his case and producing copies of the orders relied on by him.

The said respondent shall take a decision thereon in accordance with law, within three months of the date of receipt of the representation. Pending final decision on the representation recovery threatened, will not be made.

2. Application disposed of with above directions. No costs.

Dated the 16th day of July, 1993.


C. SANKARAN NAIR (J)
VICE CHAIRMAN

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